

Shri Vajpayee: Therefore, I should be given an opportunity.

Mr. Speaker: No, never. I am telling him what happened and what ought to happen. Whenever an hon. Member tables an adjournment motion, unless I give my consent, I won't allow him to raise it here. I give it in advance. If I have not given my consent, and if he is not satisfied with that and if he has got certain reasons, I do not want to shut him out. He may bring it up to me in my Chamber. I will consider this matter and if I revise my opinion, I will certainly bring it up here the next day. Let us follow that practice instead of creating this kind of disturbance. He may be under the impression that I have disallowed it unnecessarily; I may be under the impression that he unnecessarily gets up notwithstanding my order.

It is not as if it is permanently barred. He can persuade me. Therefore, I request him to come and see me. If he has any doubt and if I agree that it is a matter of such importance, I will bring it up tomorrow. Otherwise, I have suggested certain things to be followed. Nobody should hereafter raise the matter in this way.

12.03 hrs.

PAPERS LAID ON THE TABLE

UNION PUBLIC SERVICE COMMISSION (CONSULTATION) REGULATIONS

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under article 320(5) of the Constitution, a copy of the Union Public Service Commission (Consultation) Regulations, 1958. [Placed in Library. See No. LT-906|58.]

NOTIFICATIONS UNDER DELHI MUNICIPAL CORPORATION ACT

Shri Datar: I beg to lay on the Table, under sub-section(2) of section 479 of the Delhi Municipal Corpora-

tion Act, 1957, a copy of each of the following Rules:

- (i) Delhi Municipal Corporation (Determination of final issue rate of water) Rules, 1958 published in Delhi Gazette Notification No. 40|5|58(I)—Delhi dated the 22nd August, 1958. [Placed in Library. See No. LT-909|58.]
- (ii) Delhi Municipal Corporation (Determination of cost of disposal of sewage) Rules, 1958, published in Delhi Gazette Notification No. 40|5|58(II)—Delhi dated the 22nd August, 1958. [Placed in Library. See No. LT-910|58.]

AMENDMENTS TO CENTRAL EXCISE RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. GSR 744 dated the 30th August, 1958, making certain further amendments to the Central Excise Rules, 1944. [Placed in Library. See No. LT-907|58.]

12.04 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Second Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 28th